

ITEM NO.12

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL).....Diary No. 7712/2026

[Arising out of impugned final judgment and order dated 29-09-2025 in WP No. 12670/2019 passed by the High Court of Judicature at Bombay]

SUNNY D. DHAVADE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 63794/2026 - CONDONATION OF DELAY IN FILING
IA No. 63805/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 63806/2026 - EXEMPTION FROM FILING O.T.
IA No. 63798/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 63801/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Ms. Divya Anand, Adv.
Mr. Abid Mulani, Adv.
Mr. Avnish Pandey, AOR

For Respondent(s) :Mr. Sudhanshu Chaudhary, Sr. Adv.
Mr. Arjun Garg, AOR
Ms. Amruta Arjun Garg, Adv.
Mr. Karan Bhosale, Adv.
Ms. Neha Bhosale, Adv.
Ms. Laveena Tejwani, Adv.
Mr. Abdul Basit, Adv.
Mr. Prasad Mhamunkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We have heard learned counsel for the petitioner and learned senior counsel appearing for the seventh respondent.

3. We do not find any reason to interfere with the impugned order.
4. Hence, the Special Leave Petition is dismissed.
5. Pending application(s), if any, shall stand disposed of.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(DIVYA BABBAR)
COURT MASTER (NSH)